

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

STARRED QUESTION NO:344
ANSWERED ON:17.08.2000
BHOPAL GAS TRAGEDY
RAMSHETH THAKUR

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the victims of 1984 Bhopal gas tragedy are unable to get compensation even after 15 years and hence they decided to knock the door of Supreme Court ;
- (b) if so, the reasons for not paying the compensation to the victims till date;
- (c) whether the tribunals have rejected about 2 lakh claims after making amendments in the Bhopal Gas Leakage Disaster (Registration and Processing) Act;
- (d) if so, the rationale behind it ;
- (e) whether the victims have challenged these amendments;
- (f) if so, whether Government propose to direct the concerned authorities to to clear all the pending claims; and
- (g) if not , the reasons therefore ?

Answer

MINISTER OF CHEMICALS AND FERTILIZERS (SHRI SURESH P. PRABHU)

- (a) : No, Sir. A total of 10,15,246 claim cases out of the total of 10,29,431 cases stood decided till July 31, 2000 in accordance with the Bhopal Gas Leak Disaster (Processing of Claims) Act, 1985. In all, 5,42,470 claimants have been awarded compensation, with Rs.1,418.65 crore disbursed as such.
- (b) : Does not arise, in view of (a) above.
- (c) : No, Sir.
- (d) : Does not arise, in view of (c) above.
- (e), (f) & (g) : The Government is in receipt of Writ Petition (Civil) No.415 of 2000 filed by the Bhopal Gas Peedith Mahila Udyog Sangathan in the Supreme Court. The Government will abide by the decision of the Supreme Court.